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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1043/99

dt. 17-9-99

S.D. Kulkarni

: Applicant

vs.

1. Divnl. Railway Manager
Hyderabad Division
SC Rly., Rail Nilayam
Secunderabad

2. Sr. Divnl. Accounts Officer
Hyderabad Divn., Sc Rly.,
Rail Nilayam, Secunderabad

: Respondents

Counsel for the applicant

: S. Lakshma Reddy
Advocate

Counsel for the respondents

: K. Siva Reddy
SC for Railways

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Order

Oral order (per Hon. Mr. Justice D.H. Nasir, Vice Chairman)

Heard the learned counsel Ms. Lakshmi for Mr. S. Lakshma Reddy for the applicant and Mr. K. Siva Reddy, learned counsel for the respondents.

1. The respondents are sought to be directed by this Tribunal in this OA that Respondent No.1 ^{should} to settle the voluntary retirement dues communicated to the applicant through settlement case No.471/94-95 dated 7-3-1995 and to declare the action of the respondents in denying the applicant payment of Rs.29547/- as illegal, and void, ^{and to} further direct the respondents to pay the said ~~maxdx~~ amount ^{of} Rs.29547/- with interest at the rate of 18% p.a.
2. The applicant has raised several grounds in support of her contention that she is entitled to receive the above said amount Rs.29547/-. The applicant also made a representation ^{was @} earlier and the same is not responded by the respondents so far.
3. The learned counsel for the applicant submits that ends of justice will be served if the respondents are directed to reconsider the applicant's case for payment of ^{the} aforesaid amount. On that account therefore this OA is disposed of with a direction to the respondent No.1 to consider the applicant's representation dated 23-12-1995 and after giving ^{the} opportunity of hearing to the applicant the same may be disposed of in ^{the extent @} accordance with law and instant rules and regulations.
4. This exercise shall be completed within three months from the date of receipt of ^{the} copy of this order.
5. The OA is disposed of accordingly. No order as to costs.

[Signature]
(D.H. Nasir)
Dt. 17, Sept., 1999 Vice Chairman
Dictated in open Court

sk

[Signature]
Anjali
sec

COPY TO:-

- 1. H.D.H.N.J
- 2. H.R.R.N.M (A)
- 3. H.B.S.J.P.M (J)
- 4. D.R. (A)
- 5. SPARE
- 6. ADVOCATE
- 7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR.R. RANGARAJAN:
MEMBER (ADMN)

THE HON'BLE MR.B.S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER DATE, 17. 9. 97

MA/RA/CP.NO
IN
O.A.NO. 1043/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

O.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

8A ORDERED/REJECTED

NO ORDER AS TO COSTS

7/6/97

